

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2249/2018

New Delhi, this the 12th day of July, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Chand Singh Dabas, Group 'B'
Aged about 42 years
S/o Late Shri Chander Singh
R/o RZ-141, A-Block, Street No.10,
Gopal Nagar, Nazafgarh,
Delhi-110043
Assistant Field Officer (General). .. Applicant

(By Advocate: Shri Manish Baidwan for Shri Nitin Mehta)

Versus

1. Union of India, Through
Secretary,
Cabinet Secretariat,
East Block-V, R.K. Puram,
New Delhi-110066.
2. Special Secretary,
Aviation Research Centre,
DG (S), Cabinet Secretariat,
East Block-V, R.K. Puram,
New Delhi-110066.
3. Deputy Secretary,
Aviation Research Centre,
DG (S), Cabinet Secretariat,
East Block-V, R.K. Puram,
New Delhi-110066.
4. Deputy Director,
Aviation Research Centre,
Government of India,
P.O. Doom Dooma,
Distt. Tinsukia (Assam). .. Respondents

(By Advocate : Shri R.K. Jain)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

It is seen that the applicant filed the O.A. seeking the following relief:

- “(i) fair and impartial enquiry, at a neutral place, be initiated again the said incident on 26.11.2017, wherein the Applicant can also join the said proceedings to present my defence.
- (ii) order of dismissal dated 28.12.2017 be quashed.”

2. Though the applicant sought quashment of a dismissal order dated 28.12.2017, but the same was not filed along with the O.A. and though appeal filed against the said dismissal order was also rejected the said appellate order was neither challenged nor filed.

3. Hence, the O.A. is dismissed with liberty to the applicant to file a better O.A., in accordance with law. No order as to costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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